

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/180(KB)2019
IA(I.B.C)/880(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30TH APRIL 2024

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| IN THE MATTER OF | ATO [I] LIMITED VS GANDHAMARDHAN SPONGE INDUSTRIES PRIVATE LIMITED |
| UNDER SECTION | IBC UNDER SEC 7 |

Appearance (via video conferencing/physically)

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|------------------------------|------------------------------------|
| Ms. Urmila Chakraborty, Adv. |] For the Petitioners |
| Mr. Sidhartha Sharma, Adv. |] |
| Mr. Rishav Dutt, Adv. |] |
| Mr. Aman Kataraua, Adv. |] |
| Ms. P. Ray, Adv. |] |
| Mr. Pranay Agarwal, Adv. |] For R-2 in IA(I.B.C)/880(KB)2024 |
| Ms. Sweta Majumder, Adv. |] |

ORDER

1. Ld. Counsel appearing on behalf of the Petitioners present. Ld. Counsel appearing on behalf of the R-2 present.
2. Registry is directed to issue notice to the respondents to enter appearance to engage a counsel with suitable instructions in the matter by way of speed post and by e-mail and place the tracking information on record.
3. Since Ld. Counsel Ms. Urmila Chakraborty appearing on behalf of the petitioner presses for an interim relief in terms of prayer (L). In the event, if none appears on behalf of the respondents on the next date of hearing the prayer (L) would be considered on the next date.

4. Ld. Counsel appearing on behalf of R-2 submits that he is not a necessary party and he seeks deletion from the array of respondent which will be considered on the next date of hearing.
5. List the matter for further arguments on **10.06.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)